

**HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 11th January, 2024

No.HCM/LSC-4-2016/Estt./

Pursuant to the Regulation No.8 of the

National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010, applications are invited from all the intending advocates for empanelment as Panel Lawyers of the High Court Legal Services Committee (HCLSC), High Court of Manipur. The rate of fees payable to Panel Lawyers/Remand Lawyers of the High Court for conducting legal aid cases as well as other legal services activities other than litigation is at **Annexure 'A'**.

- | | | |
|----------------------------|---|--|
| 1. No. of Panel lawyers | : | 30 (thirty) |
| 2. Duration | : | 3 (three) years |
| 3. Eligibility | : | Minimum 3 years' experience at the Bar |
| 4. Documents required | : | (i) 2 passport size photos
(ii) Copy of the LL.B Certificate
(ii) Copy of the enrolment certificate
issued by the State Bar Council |
| 5. Last date of submission | : | 30th January, 2024 |

Interested Advocates may submit their application along with their bio-data / CV addressed to the undersigned at the Front Office of the High Court Legal Services Committee, High Court of Manipur.

Sd/-

(Shubham Vashist)

Secretary

High Court Legal Services Committee
High Court of Manipur

Endt. No. HCM/LSC-4-2016/Estt./1741-55

Imphal, the 11th January, 2024

Copy to:-

1. The Principle Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, High Court of Manipur.
4. The P.S. to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, High Court of Manipur.
5. The Advocate General, Govt. of Manipur.
6. The P.S. to Registrar General, High Court of Manipur.
7. The Registrar (Judl.), High Court of Manipur.
8. The Member Secretary, MASLSA.
9. The Govt. Advocate, Govt. of Manipur.
10. The Deputy Solicitor General of India, High Court of Manipur.
11. The President, High Court Bar Association of Manipur.
12. The President, All Manipur Bar Association of Manipur. } **for kind information**
13. The System Analyst, High Court of Manipur }
- **for uploading the same to the official website of the High Court of Manipur**
14. Notice Board.
15. The Guard File.

Shubham Vashist)

Secretary

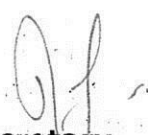
High Court Legal Services Committee
High Court of Manipur

Annexure - A

The rate of fees Payable to the Panel Lawyers as per the Manipur State Legal Services Authorities (MASLSA) notification no.8/95/2016-MASLSA dated, the 4th November, 2020 are as follows:

1. Drafting of substantive pleading such as ***Writ petition, Counter Affidavit, Memo of Appeal, Revision, Reply, Rejoinder, Replication - Rs.3000/-***
2. Drafting of Miscellaneous applications such as ***stay, bail, direction, exemption etc- Rs. 1000/- per application*** subject to maximum of ***Rs.2000/-*** for all applications.
3. Appearance ***Rs.1000/- per Effective hearing*** and ***Rs.750/- for Non effective hearing***, subject to maximum amount of ***Rs.20,000/- (Rupees twenty thousand) per case.***
4. **For work other than relating to litigation :**

Sl.No.	Description	Fee Payable to Advocates/ Panel Lawyers
1	Jail Visit by Panel Lawyers/ Advocates	Rs.600/- per visit, subject to maximum of three visits in a week. Payment will be on the basis of proof of attendance and a brief report of work done.
2	Visit to Rape Victims/ Victims Compensation cases	Rs.600/- per visit including conveyance on submission of reports.
3	Visit to Observation Homes of Boys & Girls	Rs.600/- per visit, subject to a maximum of four visits in a month. Payment will be on the basis of proof of attendance and work done.
4	Payment to Family and Marriage Counselor or/Child Counselor	Rs.600/- per day with minimum of 3 hours including conveyance. Payment will be on the basis of proof of attendance and work done.
5	Visit to Legal Aid Clinics	Rs.600/- per visit.
6	Actual conveyance/hire charges of vehicles	Subject to a maximum of Rs.250/- per day as the case may be


Secretary

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